(b) No specific cases were brought to notice.

(c) Does not arise.

## Indian Frontier Administrative Service

1054. SHRI SUNDAR SINGH BHANDARI: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Starred Question No. 214 given in the Rajya Sabha on the 25th February, 1966 and state :

(a) the number of persons recruited to the I.F.A.S. in and after 1955, from the various services;

(b) whether any test was held for those mentioned in part (a) above, if so, when it was held;

(c) how many of these have been included in the I.A.S. cadre; and

(d) whether the details of the scheme to form a joint I.A.S. cadre has been formulated, if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) : (a) 76.

(b) Recruitment was made on the advice of a special selection board. Interviews were held but there were no written tests.

(c) and (d) As details of the proposal are still being worked out, there is no question yet of the actual number being taken in the I.A.S.

## एन्टोबायोटिक्स प्रोजेक्ट, ऋषिकेश के चतुर्थ श्रेणी के कर्मचारियों का वेतन निर्धारण

1055. श्री सुन्दर सिंह भंडारी : क्या पेट्रोल तथा रसायन मंती 5 अगस्त, 1966 को राज्य सभा में अतारांकित प्रश्न संख्या 386 के दिये गये उत्तर को देखेंगे और यह . बताने की क्रपा करेंगे कि :

(क) क्या यह सच है कि एन्टीबायो-टिक्स प्रोजेक्ट ऋषिकेश के चतुर्थ श्रेणी कर्मचारियों के वेतन मानों में 1 अपैल, 1965 से संशोधन के पश्चात् जो वेतन पुनः निर्धारित किये गये हैं उनके अनुसार तीन-चार वर्ष से सेवा कर रहे कर्मचारियों और एक मास से सेवा करने वालों को समान वेतन दिया गया है; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

## †[Fixation of Pay of Class IV employees of Antibiotics Project, Rishikesh

1055. SHRI SUNDAR SINGH BHANDARI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question No. 386 given in the Rajya Sabha on the 5th August, 1966, and state:

(a) whether it is a fact that after the revision of the pay scales of Class IV employees of the Antibiotics Project, Rishikesh with effect from the 1st April, 1965 the pay re-fixed for the employees who had put in 3 to 4 years of service and for those who had put in one month's service, was the same; and

(b) if so, the reasons therefor ?]

पैट्रोल तथा रसायन मंत्री (श्री ओ० वी॰ ग्रलगेसन) : (क) और (ख) नेशनल इण्डस्ट्रियल ट्रिब्यूनल के पंचाट की कार्याण्विति में चतुर्थ श्रेणी कर्मचारियों के वेतन-पुनर्निय-तन की गढति पंचाट में दी गई थी। उक्त पंचाट में संशोधित वेतन-मानों मे वेतन के पूर्नानयतन में सेवा अवधि के लिये किसी महत्व (weightage) की ज्यवस्था नहीं थी।

†[THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) and (b) The manner of refixation of pay of the Class IV employees, in implementation of the award of the National Industrial Tribunal, was indicated in the award itself. The award did not provide for any weightage for length of service in the matter of refixation of pay in the revised scales.]

†[] English translation.

5262